

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 3608

TO BE ANSWERED ON 10.12.2019

Disposal of Land of CPSEs

3608. SHRIMATI RITA BAHUGUNA JOSHI:

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government would act in accordance with the suggestion of the Departmentally Related Parliamentary Standing Committee on Industry, related to the disposal of land of Central Public Sector Enterprises (CPSEs) identified for closure or strategic disinvestment;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The guidelines issued by the Department of Public Enterprises (DPE) on closure of sick/ loss making CPSEs on 7th September, 2016 and 14th June, 2018 provide that the priority for the disposal of the land should be to offer it first to Central/ State Government Departments, PSEs, Bodies, Authorities, etc. However, in case no offer is received from the above, the disposal of immovable assets is to be done in a transparent process through the auctioning agency to any entity with the approval of the competent authority.

As per Government of India (Allocation of Business) Rules, 1961, matters relating to disinvestment/ strategic disinvestment of CPSEs are dealt with by the Department of Investment and Public Asset Management (DIPAM). Disposal of land in case of CPSEs under strategic disinvestment is done as per the extant guidelines of the DIPAM.
